

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(Pt.)/ 5703 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, 8th November, 2021.

Sub:- Casual leave.

Ref:- Your note dated 02.11.2021.

Sir,

With reference to the above, I am directed to inform you that the prayer of **Shri N. Longshithung Ezung, Principal District & Sessions Judge Tuensang, Nagaland for casual leave for five days from 15.11.2021 to 18.11.2021 & 20.11.2021**, has been granted. Smti. Somet Chumden Chang, Principal District and Sessions Judge, Mokukchang has been allowed to hold the additional charge of the Court and office of the Principal District & Sessions Judge Tuensang, Nagaland during the absence of Shri Ezung on leave.

Both the officers may be informed accordingly.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-108/2011(Pt.)/5704 /A dated 8.11.2021

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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